

MR. SPEAKER: Shastriji, you cannot raise it like this. ... No, no. Not allowed.

SHRI M. M. LAWRENCE (Idukki): On the Independence Day five Border Road Organisation workers were killed by firing by the Army men. I have given notice of an adjournment motion...

MR. SPEAKER: No, no, not allowed. ... What have you got, Mr. Soundararajan?

SHRI N. SOUNDARARAJAN (Sivakasi): What happened to our request for a privilege motion against our hon. Member, Shri Mayathevar and the editor of 'Murasoli'?

MR. SPEAKER: It is under my consideration.

SHRI K. MAYATHEVAR (Dindigul): Sir, I am objecting to any privilege being raised against my speech in the Parliament. This will give rise to another privilege against my privilege. Therefore, it should be rejected.

श्री धनिक लाल मण्डल : अध्यक्ष महोदय, मैं विहार के सिधमूम जिले में गया था। वहां भूख में मौतें हो रही हैं ...

अध्यक्ष महोदय : परसों इस को डिस्कम किया है।

श्री धनिक लाल मंडल : फायरिंग भी हो रही है। वहां ईटागढ़ में फायरिंग हुई है। अब इस सरकार को नहीं चलने देना है ...

MR. SPEAKER: Please don't shout.

श्री धनिक लाल मंडल : एक तरफ मौतें हो रही हैं, दूसरी तरफ सरकार लोगों को गोलियों से मार रही है ...

MR. SPEAKER: Now, papers to be laid. Shri Jagan Nath Kaushal.

श्री धनिक लाल मण्डल : मैं सभी अखबारों को कटिगज लाया हूँ ...
(व्यवधान)

12.09 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER MONOPOLIES AND RESTRICTIVE TRADE PRACTICES ACT, 1969

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD): On behalf of Shri Jagan Nath Kaushal, I beg to lay on the Table a copy of Notification No. S.O. 764(E) (Hindi and English version) published in Gazette of India dated the 25th October, 1982 directing that the provisions of section 21 and 22 of the Monopolies and Restrictive Trade Practices Act, 1969 shall not apply to any proposal for the increase in the production of any goods or the provision of any services which are meant exclusively for export outside India or which relate to an undertaking established or proposed to be established in a free trade zone, subject to certain conditions specified in the notification, under sub-section (3) of section 22A of the Monopolies and Restrictive Trade Practice Act, 1969.

[Placed in Library. See No. LT—5629/82].

STATEMENT REGARDING ACTION TAKEN/TO BE TAKEN ON THE CONVENTIONS AND RECOMMENDATIONS ADOPTED AT THE 67TH SESSION OF INTERNATIONAL LABOUR CONFERENCE, HELD IN GENEVA IN JUNE, 1981.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL): I beg to lay on the Table a statement (Hindi and English versions) regarding Action taken or proposed to be taken on the Conventions and Recommendation adopted at the 67th Session of the International Labour Conference (held in Geneva in June, 1981). [Placed in Library. See No. LT—5630/82]